

taken for minimising the scope for frauds were indicated in the reply given to part (c) of Unstarred Question No. 4043 in Lok Sabha on 30th August, 1974/Bhadra 8, 1896 (SAKA).

For effecting prompt recovery of moneys lost through frauds, the commercial banks take a number of steps as soon as a fraud is detected. These include freezing of deposits/accounts of the parties concerned, securing further pledge or hypothecation, forfeiture of deposits and accounts, filing of claims with the Insurance Companies, filing of civil suits, criminal complaints against the persons concerned etc.

#### **Visit by South Korean Trade Team**

689. SHRI BANAMALI BASU: Will the Minister of COMMERCE be pleased to state:

(a) whether South Korean Trade Team visited India in the last week of October; and

(b) if so, the outcome of discussion held with them?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) and (b). An Economic Mission from the Republic of Korea visited India from 26th October to 3rd November, 1974. The Mission did not come for Trade talks. Its objective was to make an on-the-spot fact-finding study for furtherance of the existing trade and economic relations between India and the Republic of Korea. With that purpose in view, the Mission had discussions with representatives of Government, business and industry, in public as well as private sector, and visited some industrial units.

#### **Subjects discussed in the meeting of International Monetary Fund**

690. SHRI D. D. DESAI: Will the Minister of FINANCE be pleased to state:

(a) whether he attended the IMF meeting in September, 1974;

(b) whether difficulties faced by the developing countries due to high oil and fertiliser prices were discussed there and if so, the outcome thereof;

(c) whether India made any suggestions for lowering the rates of interest on withdrawals from these financial institutions; and

(d) if so, the reaction of IMF thereto?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) to (c). My predecessor had attended the Annual Meeting of the International Monetary Fund in September-October 1974 and in the course of his statement, he had referred to the problems created in the developing countries due to the rise in the world prices of oil, fertilizers, foodgrains and raw materials and the unprecedented structural change in the balance of payments brought about by these factors. He had expressed serious concern at the continuing high rates of interest in the world capital markets which increased the cost of borrowing and tempted the development agencies like the World Bank to reflect the high cost of the funds in their own lending rates. He had also expressed concern about the high cost of the IMF's oil facility which makes it difficult for many countries to have recourse to it except as a matter of last resort.

(d) These points were also highlighted by other Ministers and taken note of by IMF and World Bank.

#### **Demand by Orissa for different counts of yarn**

692. SHRI ANADI CHARAN DAS: SHRI P. GANGADEB:

Will the Minister of COMMERCE be pleased to state:

(a) whether there was any demand by Orissa for different counts of yarn recently;

(b) if so, the total demand;

(c) to what extent it has been met during the last two years;

(d) whether a large number of small weavers and factories in Orissa have not been able to get the required quantity during the last one year; and

(e) if so, the action taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISWANATH PRATAP SINGH): (a) to (e). The information is being collected and will be laid on the Table of the House.

**Payment made by nationalised banks on preferential rates of interest in Districts of Orissa**

693. SHRI ANADI CHARAN DAS:  
SHRI P. GANGADEB:

Will the Minister of FINANCE be pleased to state:

(a) whether any applications have been received and payment made on preferential rates of interest by the nationalised banks in reach of the Districts of Orissa;

(b) the total amount granted and total number of recipients in the various Districts of Orissa from Small Scale Industries and the unemployed; and

(c) the number of applications pending disposal with reasons therefor?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a). Presumably the Hon'ble Member is referring to the advances made by the public sector banks under the Differential Interest Rate Scheme in each of the Districts of Orissa. The available data in this regard is given in the statement attached.

(b) and (c). The present arrangements for flow of data relating to advances under the Differential Interest Rate Scheme do not provide for compilation of either sectoral break-up of advances or of the number of pending applications.

**Statement**

*Public sector banks' advances under Differential interest Rate Scheme in the State of Orissa as on the last Friday of December, 1973.*

(Amount in Lakhs of rupees)

| Name of the District | Number of accounts | Amount outstanding |
|----------------------|--------------------|--------------------|
| 1. Puri              | ..                 | ..                 |
| 2. Ganjam            | 236                | 0 59               |
| 3. Boudh Khonmals    | 127                | 0 40               |
| 4. Koraput           | 504                | 1 23               |
| 5. Kalahandi         | 254                | 0 29               |
| 6. Cuttack           | 143                | 0 36               |
| 7. Balasore          | 574                | 1 40               |
| 8. Mayurbhanj        | 621                | 0 84               |
| 9. Keonjhar          | 122                | 0 23               |
| 10. Dhenkanal        | 120                | 0 22               |
| 11. Sundergarh       | —                  | —                  |
| 12. Sambalpur        | —                  | —                  |
| 13. Bolangir         | 124                | 0 46               |
| Total :              | 2855               | 6 02               |

**Evasion of taxes by industries**

694. SHRI NARENDRA SINGH:  
Will the Minister of FINANCE be pleased to state:

(a) whether Government in consultation with the State Governments propose to intensify the investigation into tax evasion by industries throughout the country; and

(b) if so, the main features of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). Investigation into and preventive measures against any eva-